

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 5.2.2018

Misc. Application No.214 of 2017
In
Appeal No.48 of 2017

M/s. Bezel Stock Brokers Pvt. Ltd.
Registered Office
D-6/16, Vasant Vihar,
New Delhi-110057.

Corporate Office
33, Corner Market,
1st Floor, Maharishi Dayanand Road,
Malviya Nagar, New Delhi – 110017.

..... Appellant

Versus

National Stock Exchange of India Ltd.
Through its Chairman/Principal Officer/CEO
4th Floor, Jeevan Vihar Building,
Parliament Street, New Delhi – 110001.

Also at
National Stock Exchange of India Ltd.(NSE)
Exchange Plaza, C-1, Block – G
Bandra Kurla Complex, Bandra (E),
Mumbai – 400051.

... Respondent

None for the Appellant.

Mr. Rashid Boatwalla, Advocate with Ms. Rasri Agarwal, Advocate i/b.
Manilal Kher Ambalal & Co for the Respondent.

CORAM : Justice J. P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. None for the appellant. While granting adjournment on the last occasion it was specifically recorded that adjournment is granted as a last chance.

2. As none appear on behalf of the appellant, the Miscellaneous Application no.214 of 17 is dismissed for want of prosecution with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

5.2.2018
Prepared and compared by
RHN